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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Part I

Labour and Skills

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GOVERNMENT OF KERALA
2021



Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 959/2021/LBR.

Thiruvananthapuram, 9th August 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri K. Mathew Abraham, Managing Director, K.D.H.P. Company Pvt. Ltd, Munnar-685 612, (2) The Manager, Lekshmi Estate, Munnar and the worker of the above referred establishment Smt. Ramalakshmi (PF. 5690), Nagamudi Division, Lekshmi Estate and represented by President, Bharathiya Mazdoor Sangh, Munnar-685 612, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of Smt. Ramalakshmi (P. F. 5690) worker, from the service of Lekshmi Estate, Munnar, Idukki, by the managment is justifiable or not? If not what relief she is entitled to?”

(2)

G.O. (Rt.) No. 967/2021/LBR.

Thiruvananthapuram, 12th August 2021.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Jobin Philip, Philips Auto Sales, Aida Junction, Kottayam (Thonakkara Veedu, Kalathippadi P. O., Kottayam) and the workman of the above referred establishment Sri Baby Uthup, Aakkal Veedu, Moolavattom P. O., Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Baby Uthup, worker by the managemment of Thomas Chacko & Company, Kottayam justifiable or not ? If not what relief the worker is entitled to get?”

By order of the Governor,
SHIBU, R.,
Under Secretary.

